

to it. ...*(Interruptions)*... I will put it to vote. ...*(Interruptions)*... You can vote it out. ...*(Interruptions)*... Go there and vote against it. ... *(Interruptions)*... If a Bill is to be introduced .. *(Interruptions)*... How can you say that? ... *(Interruptions)*... Listen to me. ...*(Interruptions)*... First you listen to me. ... *(Interruptions)*... You can oppose it and vote it out. ...*(Interruptions)*... Why don't you oppose it and vote it out? *(Interruptions)*... The Constitution (One Hundred and Nineteenth Amendment) Bill, 2013. Shri Salman Khurshid. .... *(Interruptions)*...

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHID): Sir, I beg to introduce ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : You can't do it like that. ... *(Interruptions)*... Don't do this. ...*(Interruptions)*...

SHRI SALMAN KHURSHID: Mr. Deputy Chairman, Sir, I beg to introduce ... *(Interruptions)*...

MR. DEPUTY CHAIRMAN : The House is adjourned for ten minutes.

The House then adjourned at four of the clock.

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The House re-assembled at nine minutes past four of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN : Now, Bill for introduction. ...*(Interruptions)*...

SOME HON. MEMBERS: No, adjourn the House *sine die*. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The Constitution (One Hundred and Nineteenth Amendment) Bill, 2013. Shri Salman Khurshid. ...*(Interruptions)*...

SOME HON. MEMBERS : No. ...*(Interruptions)*...

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**GOVERNMENT BILL —Contd.**

**The Constitution (One Hundred Nineteenth Amendment) Bill, 2013**

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHID) : Sir, I move for leave to introduce a Bill further to amend the Constitution of India to give effect to the acquiring of territories by India and transfer of certain territories to Bangladesh in pursuance of the agreement and its protocol entered into between the Governments of India and Bangladesh. ...*(Interruptions)*...

*The question was put and the motion was adopted.*

**5:00 P.M.**

SHRI SALMAN KHURSHID : Sir, I introduce the Bill. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN : The House is adjourned for thirty minutes.

The House then adjourned at ten minutes past four of the clock.

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The House re-assembled at forty minutes past four of the clock.

**THE VICE-CHAIRMAN** (SHRIMATI RENUKA CHOWDHURY) in the Chair.

SHRI BIRENDRA PRASAD BAISHYA (Assam) : Madam, I want to say something. The way in which you introduced the Bill was not proper. From the Chair, Mr. Deputy Chairman assured the House, before introducing the Bill, that he will take the sense of the House. Without taking the sense of the House, he is violating his own rules. This is not the way. I challenge it. Kindly re-introduce the Bill. The entire House, except a few Members, opposed the Bill. Everybody was with us and suddenly how can you introduce this Bill? This is...(*Interruptions*)...

DR. CHANDAN MITRA (Madhya Pradesh) : Madam, I demand that the Bill be withdrawn immediately.

**THE VICE-CHAIRMAN** (SHRIMATI RENUKA CHOWDHURY) : The House is adjourned till 5.00 P.M..

The House then adjourned at forty-one minutes past four of the clock.

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The House re-assembled at five of the clock,

**MR. CHAIRMAN** in the Chair.

**MR. CHAIRMAN** : The National Song.

**(The National Song, “Vande Mataram”, was then played)**

**MR. CHAIRMAN** : The House stands adjourned *sine die*.

The House then adjourned *sine die* at two minutes past five of the clock